

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.244 - **TP/4(AHM)2023**
With
ITEM No.245 - **IA/42(AHM)2023**

Proceedings under Section Application under any other provisions

IN THE MATTER OF:

BASUDEV PERMESHWAR SADH
Vs.
CHOKSI TUBE COMPANY LTD

.....**Applicant**

.....**Respondent**

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Sheenu Talreja, Adv. for Ms. Natasha Shah, Adv.
For the Respondent : Ms. Hina Desai, Adv. for R-3
For the OL : Mr. Monaal Davawala, Adv. for Ms. Parinda Davawala

ORDER

TP/4(AHM)2023 & IA/42(AHM)2023

Ld. Counsel for the OL submitted that they have filed reply. Ld. Counsel for respondent no.3 submitted that she has not received the copy of reply. Ld. Counsel for the OL is directed to serve copy of reply upon respondent no.3. Applicant directed to file its reply based on the reply of OL.

List for further consideration on 06.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)